GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3510

TO BE ANSWERED ON THE 10th DECEMBER, 2019/ AGRAHAYANA 19, 1941 (SAKA)

FLAG CODE OF INDIA

3510. SHRI D.K. SURESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is no prohibition against any State designing and hoisting its own flag;

(b) if so, the details thereof;

(c) whether the Flag Code of India, 2002 does not impose prohibitions on a State flag;

(d) if so, whether the Code expressly authorizes the flying of other flags under the condition that they should not be hoisted from the same masthead as the National Flag;

(e) if so, whether the Union Government is aware that it is the democratic right of any of Indian State to assert its identity through a separate name, emblem and flag; and

(f) if so, the response of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (f): As per Article 51 A (a) of the Constitution of India, it is the duty of every citizen of India to respect the National Flag. However, there is no reference in the Constitution of India for a separate flag for a State. The use / display

/hoisting of the National Flag of India is regulated by the Flag Code of India, 2002,

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which contains instructions viz. description of the National Flag & display of the National Flag by Central and State Governments as well as their organizations & agencies, members of the public, private organizations, educational institutions, etc.

National Flag of India represents sentiments of the entire nation and is a symbol of our national pride. There is universal affection and respect for, and loyalty to, the National Flag. National Flag reflects unity in diversity by assimilating combined emotions & sentiments of the entire nation.

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